

recommendations while other 25 recommendations would be reconsidered at a later stage. All the remaining recommendations of the Sarkaria Commission as also 25 recommendations mentioned above would be taken up for consideration in the subsequent meetings of the Sub-Committee of the Inter-State Council

The recommendations already considered by the Sub-Committee will be placed at the full meeting of the Inter-State Council

[*Translation*]

Mix Fruit Juice in Cold Drinks.

1346. PROF. PREM DHUMAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Himachal Pradesh suggesting to make it compulsory to mix fruit juice in cold drinks;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDIHAR GOMANGO): (a) to (c). A proposal/suggestion has been received from Government of Himachal Pradesh for making addition of 20% fruit juice compulsory in soft drinks. Feasibility of this proposal including technical and legal aspects etc. is being examined.

[*English*]

Review of Crop Insurance Scheme

1347. SHRI V. SOBHANADRESWARA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to

review the present Comprehensive Crop Insurance Scheme to make it more effective;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Government has reviewed the Comprehensive Crop Insurance Scheme and decided that while the existing scheme may continue in its present form, a pilot scheme may be formulated for implantation in one District of every State/U.T., covering all farmers and all crops against all risks and charging actuarial rates of premia, without any subsidy.

(c) Does not arise.

Prevention of Infiltration

1348. SHRI LAL K. ADVANI:
DR.A.K. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has requested the Union Government for installation of a vigilance post between Ewal and Chalasa to check infiltration in sensitive border areas as reported in the Navbharat Times dated June 5, 1992;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being collected and will be laid on the table of the House.